

M.A./197/87

with

O.A./99/87

(O)

Coram : Hon'ble Mr P H Trivedi ..

Vice Chairman

Hon'ble Mr P M Joshi ..

Judicial Member

22/5/1987

An application for withdrawal dated 21.5.1987
filed by Mr P H Pathak learned advocate for the applicant,
allowed. With this, MA/197/87 and O.A./99/87 stand disposed
of. Applicant is at liberty to come up to the Tribunal, if
he has any cause, by filing a fresh application.

Phenry

(P H Trivedi)
Vice Chairman

Joshi

(P M Joshi)
Judicial Member

Before the Hon'ble Central Administrative Tribunal, Ahemadabad.

Miscelenious Application No., 197/87

Original Application No. 99 of 87.

Between

VIJAY KUMAR WADHAWAN,

v/s

UNION OF INDIA!

(8)

May it please the Hon'ble Administrative Tribunal.

In the above mentioned application, (O.A No. 99 of 87), I have challenged the punishment awrded to me and dismissal of Appeal, by the President of India.

After filing the above mentioned application, I came to know from the Deptt., that I can file a Review petition to the President, inviting his kind attention to the identical cases of Spot offers/Quotations, of the 'NAM', works which were not brought to the notice of the President, as these were not included in the Enquiry Report. I have filed a Review Petition to the President on 9.4.87, inviting his kind attention to the new facts which are most relevant to the case to appraise him the urgency and importance of 'NAM' works. The said application is pending before the President for Disposal/ Proper direction, but it has come to the notice of the Applicant, that the Review Petition will not be decided till the matter is subjudiced.

In light of the above circumstances, the Applicant seek leave of this Hon'ble Tribunal to allow the Applicant to withdraw the Application, (O.A.No.99 of 87), without Prejudice to the Rights of the Applicant to approach the Hon'ble Tribunal, in case the Review Application is not decided in favour of the Applicant or in case of other difficulties. The Applicant may therefore be kindly allowed to withdraw the application in the above circumstances at this stage.

Dated: 21.5.87.

Ahemadabad.

Hall
Advocate

VIJAY KUMAR WADHAWAN,
M-35/205, PRAGATI NAGAR,
AHMEDABAD-380013.

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O.A./99/87

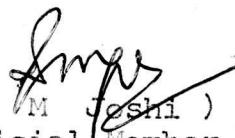
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Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

6/3/1987

Heard learned advocate Mr P H Pathak. Admit.
Issue notice on the respondents returnable within
45 days from the date of this order on merits and
on interim relief. The case is adjourned to 15th -
June, 1987.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member